

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sixth Lok Sabha

Thirty Second Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1979

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

THIRTY-SECOND REPORT

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Thirty-second Report.

2. The Committee met on 24 April, 1979 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1979 (*Substitution of article 341*) by Shri Ram Vilas Paswan.

(2) The Constitution (Amendment) Bill, 1979 (*Substitution of article 335*) by Shri Ram Vilas Paswan.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 2 and 3 set down in the List of Business for Friday, 27 April, 1979.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1979 (*Substitution of article 341*) by Shri Ram Vilas Paswan.

The Bill seeks to amend the Constitution with a view to provide that the castes, races or tribes which have been notified as Scheduled Castes in one State or Union territory shall be deemed to be Scheduled Castes for the whole of India for the purposes of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1979 (*Substitution of article 335*) by Shri Ram Vilas Paswan.

The Bill seeks to amend the Constitution with a view to provide in the Constitution itself for reservation of appointments or posts in Government Services in favour of Scheduled Castes and Scheduled Tribes. Percentage of reservation shall bear, as nearly as may be, the same proportion to the total number of appointments as their population bears to the total population and such reservation shall continue till the representation of Scheduled Castes and Scheduled Tribes in Government Services reaches such level of percentage.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O]

Classification and allocation of time to Bills

4. After considering all aspects of the Bills, the Committee recommend allocation of time for each of the Bills as shown in column 4 of the Appendix. The Committee, however, postponed the classification of these Bills to their next sitting.

Allocation of time to Resolutions

5. The Committee recommend the allocation of time as follows:—
- | | |
|--|--------|
| (1) Resolution regarding rise in prices of commodities | 2 hrs. |
| (2) Resolution regarding Government's attitude towards their political opponents | 2 hrs. |

Recommendations

6. The Committee recommend that—
- (i) Shri Ram Vilas Paswan be permitted to move for leave to introduce his Constitution (Amendment) Bills;
 - (ii) the allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
 - (iii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;
 April 24, 1979.
 Vaisakha 4, 1901 (Saka).

YADVENDRA DUTT,
 Acting Chairman,
 Committee on Private Members'
 Bills and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-Charge	Bill No.	Time recommended by the Committee
1	2	3	4
1.	The Universalisation of Elementary Education Bill, 1979 by Shri P. Rajagopal Naidu	52 of 1979	2 hours
2.	The Provisional collection of Taxes (Amendment) Bill, 1979 (<i>Amendment of sections 4 and 5</i>) by Shri Hari Vishnu Kamath.	47 of 1979	2 hours
3.	The Saraswati Mahal Library Bill, 1979 by Shri O. V. Alagesan.	53 of 1979	2 hours
4.	The Code of Criminal Procedure (Amendment) Bill, 1979 (<i>Amendment of sections 125 and 127</i>) by Shri G. M. Banatwalla.	50 of 1979	2 hours